

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 211/2009

DATE OF ORDER: 03.12.2009

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. V.K. KAPOOR, ADMINISTRATIVE MEMBER**

Ram Dayal Ivanti S/o late Shri Munni Lal Ivanti, aged about 45 years, R/o Qtr. No. 40-B, Railway Colony, Rana Pratap Nagar, NWR, Udaipur presently working on the post of Senior Pharmacist in the office of Medical Superintendent, NWR, Rana Pratap Nagar, Udaipur (Raj.).

...Applicant

Mr. S.K. Malik, counsel for applicant.

VERSUS

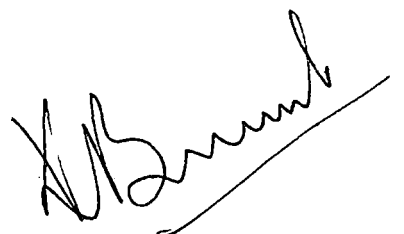
1. The Union of India through the General Manager, North Western Railway, Jaipur.
2. The Chief Medical Director, North Western Railway, Jaipur.
3. The Chief Medical Superintendent, North Western Railway, Division Hospital, Ajmer, Rajasthan.

...Respondents:

Mr. Salil Trivedi, counsel for respondents.

ORDER
(per Hon'ble Dr. K.B. Suresh, Judicial Member)

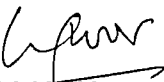
We have heard this matter in close detail. After discussion at the bar, learned counsel for the respondents is gracious enough to submit that this Original Application itself can be treated as an appeal and the Appellate Authority may be given an opportunity to verify the correctness of the impugned order under challenge. We find that this is a reasonable submission

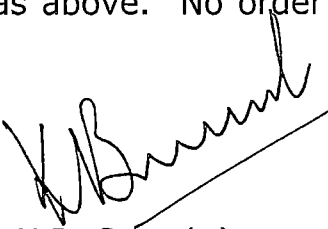


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even though the applicant had brought to our notice the glaring inequities in the order of the inquiry Officer. We find that the submission made by the learned counsel for the respondents is gracious and well taken. At this stage, learned counsel for the applicant would submit that it is his belief that his client might have also filed an appeal and it is pending. If such application / appeal is already filed and pending, there is no difficulty for the respondents to dispose of it and in case it is not pending before them then they may treat this Original Application itself an appeal and decide the matter within two months from today.


The Original Application is disposed of as above. No order as to costs.


(V.K. Kapoor)
Administrative Member


(Dr. K.B. Suresh)
Judicial Member

nlk

Rec

S. K. Mallick
Am
11/12/09

RLC

14/12/09

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

MISC APPLICATION NO. 26 OF 20¹⁰ IN OA/CPRA/MA/Nos 211 / 2009

Applicant(s) U.O. 28023

Respondent(s)

Ram Dayal Bhatnagar

Advocate for
Applicant(s)

Mr. Sati T. S. Mehta

Advocate for
Respondent(s)

This is a misc application filed by Applicant / Respondent through counsel
under Section / Rule 22 of AT Act, 1985, for Extension of time
in O.A. No. 211/09

It is a DB / SB case & pertains to the jurisdiction of Jodhpur Bench.

Copy of MA already given to the opposite counsel.

On Scrutiny it has following defect / no defects

Yes/No Yes Extension
of MA for Respondent
already filed with
envelopes.

2009 11/2

11/02/2010

Register put up in Court for order
admission on 18/02/2010 along with O.A.

Manoj K
REGISTRAR

C.A.T. JODHPUR

02 79998
24/12/10

12

ORDER SHEET

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	18/2/10 MISC. APPH: NO 26/10 (for extension of time for implementing the order in O A No. 21/09 dt. 3/2-09) Mr. Salil Trivedi. Counsel for the applicants Issue notice to the respondents returnable by 22.3.2010. Dr. K. S. Sugathan Admin. member Justice Smm Alam Judicial member
Issued notice to the respondents by speed post along with MA expenses Under 456 dt. 23.2.10 Notice served by the respondent 17 12/3 Listed name Mr. Chhabra of respondent 17 17/3 on behalf of order signed 17/3	

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

**MISC. APPLICATION NO.26/2010
IN
ORIGINAL APPLICATION NO. 211/2003**

Date of Order: 22.03.2010

**Hon'ble Mr. Justice Syed Md. Mahfooz Alam, Judicial Member
Hon'ble Mr. V.K. Kapoor, Administrative Member.**

1. The union of India through the General Manager, North Western Railway, Jaipur.
 2. The Chief Medical Director, North Western Railway, Jaipur.
 3. The Chief Medical Superintendent, North Western, Railway, Divisional Hospital, Ajmer.
- : Applicants.

Rep. By Mr. Salil Trivedi : Counsel for a the applicants.

Versus

Ram Dayal Ivanti S/o Late Shri Munni Lal Ivanti, aged about 45 years, R/o Qtr. No.40-B, Railway Colony, Rana Pratap Nagar, NWR, Udaipur presently working on the post of Senior Pharmacist in the office of Medical Superintendent, NWR, Rana Pratap Nagar, Udaipur (Raj.).

: Respondent.

Rep. By Mr. S.K. Malik : Counsel for respondent.

ORDER (ORAL)

Per Hon'ble Mr. Justice S.M.M. Alam, Judicial Member

This Misc. Application has been filed by the applicants (respondents in OA) for extension of two months time for making compliance of the order dated 03.12.2009 passed in Original Application No.211/2009.

Learned counsel Mr. Salil Trivedi, for the applicants requested time by 03rd April 2010 for compliance of said order of the Tribunal to which, Mr. S.K. Malik counsel for respondent, has no objection.

In view of the submissions made by both the parties, the applicants (respondents in OA) are directed to comply the said order dated 03.12.2009 by 03rd April, 2010. After making compliance of the order, the same shall be communicated to original applicant in OA.

This MA is disposed of accordingly.


(V.K. Kapoor)
Administrative Member


(Justice S.M.M. Alam)
Judicial Member

Rss

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R/C
25/3

Lee
S. K. Malika
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Part II and III destroyed
in my presence on 8/07/15
under the supervision of
section officer () as per
order dated 07/07/2015

Section officer (Records)